

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

WEDNESDAY, THE TWENTY FIFTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT APPEAL NO: 1124 OF 2024

Writ Appeal under clause 15 of the Letters Patent Writ Preferred Against the Order Dated.09/08/2024, in Wp.No.21852 Of 2024 on the file of the High Court.

Between:

1. S. Venkateswara Reddy, S/o. Late S. Laxma Reddy, Aged about 40 years, Occ.Business, R/o. H. No. 6-43-092, Plot No. 13, Amarjyothi Colony, New Bowenpally, Secunderabad - 500011
2. S. Vamshidhar Reddy, S/o. Late S. Laxma Reddy, Aged about 36 years, Occ. Business, R/o. H. No. 6-43-092, Plot No. 13, Amarjyothi Colony, New Bowenpally, Secunderabad - 500011
3. S. Aruna Reddy,, W/o. Late S. Laxma Reddy, Aged about 60 years, Occ.Business, R/o. H. No. 6-43-092, Plot No. 13, Amarjyothi Colony, New Bowenpally, Secunderabad - 500011

...APPELLANTS

AND

1. State of Telangana, Through Revenue Department, Rep. by its Principal Secretary Secretariat Hyderabad
2. The District Collector, Medchal Malkajgiri District, Integrated District Collectorate Office, Godumakunta, Secunderabad, Telangana - 501301
3. The Revenue Divisional Officer, Keesara Mandal, Medchal Malkajgiri District
4. The Tahsildar, Medchal Mandal, Medchal Malkajgiri District
5. The Mandal Surveyor Medchal Mandal, Medchal Malkajgiri District
6. Adabala Infra Projects, Having Registered office at H.No. 14261, Venkateswara Colony, Bhadrachalam, Badradri, Telangana - 507111 Rep. by its Managing Partner.Adabala Srikar, S/o. Adabala Mohan Rao, Aged about 43 years, Occ.Business, R/o. H. No. 1356P/6, Lakshmi Elite Village, Vampuguda Kapra, Medchal Malkajgiri District, Telangana
7. Domala Sambasiva Rao, S/o. D. Ramanandam, Aged about 63 years, Occ.Business, R/o. Monarabad Village, Toopran Mandal, Medak District, Telangana, Rep. by his GPA Holder, Adabala Srikar, S/o. Adabala Mohan

Rao, Aged about 43 years, Occ.Business, R/o. H. No. 1356P/6, Lakshmi Elite Village, Vampuguda Kapra, Medchal Malkajgiri District, Te ançana

...RESPONDENTS

IA NO: 4 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings pursuant to orders in W.P. No. 21852 of 2024, dated 09.08.2024, passed by the learned single Judge pending disposal of the writ appeal.

Counsel for the Appellant: SRI R. SUSHANTH REDDY

**Counsel for the Respondent Nos.1 to 5: SRI MURALIDHAR REDDY KATRAM,
GP FOR REVENUE**

Counsel for the Respondent Nos.6 and 7: SRI J. GOVARDHAN REDDY

The Court Delivered the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Appeal No.1124 of 2024

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. R.Sushanth Reddy, learned counsel for the appellants.

Mr. Muralidhar Reddy Katram, learned Government Pleader for Revenue Department appears for respondents No.1 to 5.

2. This intra court appeal is filed against order dated 09.08.2024, passed by a learned Single Judge in W.P.No.21854 of 2024.

3. Admittedly, the appellants are not parties to the order dated 09.08.2024 passed by the learned Single Judge. The aforesaid order, therefore, does not bind the appellants.

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4. In view of law laid down by the Supreme Court in **Shivdeo Singh v. State of Punjab**¹ as well as Division Bench of this Court in **Palavalasa Padmanabham v. State of A.P.**², learned counsel for the appellants, after arguing the matter to some extent, submits that the appellants be granted liberty to avail the remedy before the appropriate forum.

5. In view of aforesaid submission, the Writ Appeal is disposed of in terms of the liberty as prayed for.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs

¹ AIR 1963 SC 1909

² 2003 (4) ALD 449(DB)

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SC/- I. NAGALAKSHMI
DEPUTY REGISTRAR

SECTION OFFICER

To,

1. One CC to Sri R. Sushanth Reddy, Advocate [OPUC]
2. One CC to Sri J. Govardhan Reddy, Advocate [OPUC]
3. Two CCs to GP for Revenue, High Court for the State of Te angana, at Hyderabad [OUT]
4. Two CD Copies

T J
BSR



HIGH COURT CC TODAY

DATED:25/09/2024

JUDGMENT

WA.No.1124 of 2024



DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS

(7)
25/09/24
b.w